

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Registration No. 1112 of 1987

S.R.Tripathi

applicant.

## Versus

Union of India and others

### Respondents.

HON'BLE D.S.MISRA,A.M.  
HON'BLE G.S.SHARMA,J.M.

(Delivered by Hon'ble D.S.Misra)

In this application under section 19 of the A.T.Act XIII of 1985, the applicant has challenged the order dated 15.10.1982 passed by the Assistant Mechanical Engineer, Northern Railway, Allahabad dismissing the applicant from service. The applicant had filed an appeal to the Divisional Personnel Officer, who passed an order dated 18.12.82 stating that though he did not find any merit in the appeal, the applicant may be offered reappointment on purely compassionate and humanitarian ground. Prima facie the application is beyond the period of limitation prescribed under Section 21 of the A.T.Act. However, we heard learned counsel for the applicant, who stated that the applicant had filed a review petition before the General Manager, Northern Railway on 20.4.83 which was also disposed by an order dated 27th May, 83. After that the applicant served a notice under Section 80 C.P.C. on 29.7.83 and he has filed the present application on 18.11.1987.

2. We have considered the matter and we are of the opinion that the application is highly belated. The applicant has filed an application for the condonation of delay in filing the application, but we are of the opinion that the cause shown is not sufficient.

Accordingly we dismiss the application at the admission stage. *ad*

△ M

J.M.